

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4079  
ANSWERED ON:13.08.2015  
One Rank One Pension for Judges  
Kothapalli Smt. Geetha

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether there has been any demand from High Court Judges for one rank one pension;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) : No, Madam.

(b) & (c) : The Hon'ble Supreme Court had, inter-alia, allowed the prayer in a Writ Petition (Civil) No.521/2002 titled as P. Ramakrishnam Raju Vs Union of India & Others vide judgment dated the 31st March, 2014 directing that "for pensionary benefits, ten years practice as an advocate be added as qualifying service for Judges elevated from the Bar with effect from the 1st April, 2004, the date on which section 13A was inserted by the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2005 (46 of 2005)." In view of the above order, Government has approved appropriate amendment to the High Court Judges (Salaries and Conditions of Service) Act, 1954. Accordingly, notice for introduction of "The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015" in the current session of the Parliament has been given.